

**HIGH COURT OF JUDICATURE FOR RAJASTHAN  
BENCH AT JAIPUR**

D.B. Civil PIL Writ Petition No. 5237/2020

Darpan Goyal Son Of Late Shri Ram Gopal Goyal, Aged About 34 Years, Resident Of 11, Agrasen Bazar, Subhash Marg, C-Scheme, Jaipur.

----Petitioner

Versus

1. The State Of Rajasthan, Through Director General Of Prisons, Jaipur.
2. The Principal Secretary, State Of Rajasthan, Govt. Secretariat, Jaipur.
3. The Secretary, Rajasthan State Legal Services Committee, Jaipur

----Respondents

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For Petitioner(s)	:	Ms. Anita Aggarwal
For Respondent(s)	:	Mr. Rajendra Yadav, AAG

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**HON'BLE MR. JUSTICE G R MOOLCHANDANI  
HON'BLE MR. JUSTICE CHANDRA KUMAR SONGARA**

**Order**

**09/04/2020**

Counsel for the petitioner was afforded an opportunity to be heard through whats-app call.

Learned counsel has contended that on 30.03.2020 54 inmates were granted parole by the State Level Parole Committee in its meeting held on 18.02.2020 and has ordered to furnish personal bond alongwith two sureties each amounting to Rs. 50,000/- by each inmates, but the inmates are not able to furnish sureties because of sudden lock down necessitated to check spread of corona virus Covid-19.

Hon'ble the Allahabad High Court, while considering these peculiar circumstances, has waived the condition of furnishing two surety bonds hence the conditions of furnishing two sureties bonds by each inmate for their release be exempted else purpose of the order of parole shall frustrate.

It has also been submitted that the inmates released on parole, are being asked to surrender after lapse of parole period and their parole is not being extended, in prevailing circumstances when the movements are checked, inmates cannot be asked to surrender, hence their parole needs to be extended and be extended.

Learned Public Prosecutor has submitted a detailed reply and datas disclosing that 54 inmates have been granted parole and 25 convicts have been sent to open air camps and copy of minutes of high powered committee under the Chairmanship of Hon'ble Mr. Justice Sangeet Raj Lodha, Executive Chairman, Rajasthan State Legal Service Authority organized on 08.04.2020, has also been filed.

Learned Public Prosecutor has submitted that the committee in its report has advised that in view of nation wide lock down and lack of transport facilities, extension of parole needed to be extended for further four weeks and has advised for amendment of rules accordingly.

While taking the report submitted by learned Public Prosecutor, in compliance of the order dated 08.04.2020 on record, we deem it necessary that considering nation wide lock down and lack of transport facilities, condition of furnishing two sureties by each of the inmates, vide parole order dated

30.03.2020 क्रमांक प.8(9)गृह-12/कारा2020 is waived and set aside in view of the peculiar circumstances.

Respondents are also directed to ponder and take a candid decision to extend the parole of all those inmates, who have been released and were to surrender during the period of declared lock down and they be not compelled to surrender till lifting of the lock down.

Let the matter be listed again in the next week.

Interim application No. 1/2020 stands disposed of accordingly.

(CHANDRA KUMAR SONGARA),J (G R MOOLCHANDANI),J

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